



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ११, अंक १३ (३)]

मंगळवार, एप्रिल १, २०२५/चैत्र ११, शके १९४७

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असाधारण क्रमांक ३४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Trusts (Amendment) Act, 2025 (Mah. Act No. XXII of 2025), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXII OF 2025.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 1st April 2025).

An Act further to amend the Maharashtra Public Trusts Act.

XXIX of 1950. WHEREAS it is expedient further to amend the Maharashtra Public Trusts Act, for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-sixth Year of the Republic of India as follows :-

1. This Act may be called the Maharashtra Public Trusts (Amendment) Short title. Act, 2025.

(१)

भाग आठ—३४-१

Amendment of section 41AA of XXIX of 1950. 2. In section 41AA of the Maharashtra Public Trusts Act (hereinafter referred to as "the principal Act"), in sub-section (4), in clause (a), after sub-clause (iv), the following sub-clauses shall be added, namely:-

“(v) has been given exemption from payment of annual contribution to the Public Trusts Administration Fund, by the State Government under section 58;

(vi) has been given any concession or exemption or relaxation in payment of electricity charges, water charges, municipal or local body taxes or any other monetary concession or exemption or relaxation by the State Government, the Central Government or their undertakings or any local authority ; ” .

Amendment of section 58 of XXIX of 1950. 3. In section 58 of the principal Act, in sub-section (2), after the words “exclusively for the purpose of relief of distress caused by scarcity, drought, flood, fire or other natural calamity,” the following shall be inserted, namely:-

“or the public trusts which maintains a hospital (including any nursing home or maternity home), dispensary or any other centre for medical relief, referred to as the “medical centre” in section 41AA, and whose annual expenditure exceeds five lakhs of rupees, or such other limit as the State Government may, from time to time, by notification published in the *Official Gazette* specify, ” .